

**SEC. IIA
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.)NO. 529 OF 2016

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 1113 OF 2016

(Application for exemption from filing official
translation)

SANT SHARAN GOSWAMI

...PETITIONER

VERSUS

STATE OF BIHAR & ORS.

...RESPONDENTS

OFFICE REPORT

The matter has been filed by Mr. Shantanu Sagar, Advocate on behalf of the Petitioner above-mentioned against the Judgment and Order dated 3rd August, 2015 in Criminal Misc. No. 4082 of 2013 passed by the High Court of Judicature at Patna.

It is submitted that there is delay of 45 days in refiling the Special Leave Petition. The said delay has been condoned by the competent authority.

The matter above mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 28th day of January, 2016.

ASSISTANT REGISTRAR

Copy to :-
Mr. Shantanu Sagar, Advocate

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ASSISTANT REGISTRAR